

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI (SZ)**

ORIGINAL APPLICATION NO. 288 OF 2024

IN THE MATTER OF:

Mrs. P. Muthammal, F/65 years

W/o. Pommusamy,

...Applicant

-VS-

The Regional Director,
Central Pollution Control Board,
And 6 others

...Respondent(s)

REPLY TO THE COUNTER FILED BY THE 3RD RESPONDENT

Place: Chennai

Date: 18.08.2025


Mrs. Rita Chandrasekar,
Counsel for 3rd Respondent.





BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTH ZONE AT CHENNAI

APPLICATION No.288 of 2024 (SZ)

Mrs.P.Muthammal, F/65 years,
W/o.Ponnusamy,
D.No.3/198, Servampatti,
Chinnamanali Post,
Tiruchengode Taluk,
Namakkal District.

... Applicant

-Vs-

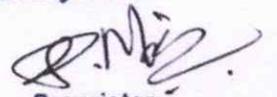
The Regional Director,
Central Pollution Control Board,
(Ministry of Environment, Forest and
Climate change, Govt. of India),
Regional Directorate Chennai - 77A,
Padi, Ambattur Industrial Estate,
Chennai - 600 058 and 6 others

... Respondents

REPLY TO THE COUNTER FILED BY THE 3RD RESPONDENT

1. This Respondent submits that the Original Application has been filed against the Poultry of this Respondent. This Respondent is having the property measuring to an extent of 8.5 Acres and the poultry farm was established in the year 2003 with 80,000 birds. The Chicks are purchased from external hatcheries and moved to grower shed for another 8 weeks and the same is closely monitored during this period. As of today, there are 1,50,000 birds in the poultry farm of this Respondent. The application is filed on the alleged ground that the poultry farm is not adhering to the norms prescribed by the CPCB and TNPCB.
2. The 3rd Respondent filed his report during April 2025 and the same was served in June 2025 to this Respondent and in the said report the board affirms that the sitting criteria are applicable only for the proposed new

For Meiyazhagan Poultry Farm

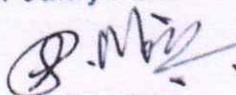

Proprietor

poultry farms which are established after January 2022. Hence the sitting criteria is not applicable to this Respondent. Further in the report it is alleged that this unit is not complied with the conditions imposed by the Board and the unit was inspected on 27.01.2023 and 10.02.2023 and recommended to issue necessary directions both under Air and Water Act. However vide Proceedings dated 27.09.2023 following directions were issued under Section 33A and 31A of both Water and Air Act.

3. By the inspection dated 08.04.2024 it was observed by the PCB that the unit has fulfilled CPCB guidelines except the construction of composed yard and tyre dip arrangement and the unit was instructed to comply the above shortfalls immediately. Vide a letter dated 27.12.2024, the 6th Respondent communicated seeking to comply with certain directions by a letter dated 07.01.2025 this Respondent by its letter brought to the notice of the Court that necessary rectifications had been completed as per CPCB guidelines along with the photographs.
4. It is further submitted that by the inspection dated 12.02.2025 the District Collector and officials of this Respondent inspected the unit and observed the compliance except by stating that
 - a. There is no separate storage area for collection of litters in the poultry farm.
 - b. The poultry farm has not provided any protection measures to prevent run off water
 - c. It was also observed that the odour was emanated from the droppings/ litters and hence it was advised to control odour nuisance and to maintain proper ventilation.
 - d. Apart from that, all other compliance has been provided by this unit. In answering to the same this Respondent has constructed

For Meiyazhagan Poultry Farm

For Meiyazhagan Poultry Farm


Proprietor

storage plus composting yard at 60 x 40 Feet with aluminum roofing.

5. As far as the entire poultry premises has been regarded and leveled under the supervision of civil engineering experts to prevent uncontrolled runoff. The runoff water is now channeled into 1 acre greenbelt located within the farm premises which acts as a natural filtration and buffer zone.

6. As far as flies and odour control is concerned this unit has executed an agreement with M/s.Vivo Laboratories and nutritionist (Poultry Research Centre) and this dedicated farm management team has employed and as per their recommendation, odour and fly population has been brought under control to meet the CPCB standards and the same has been brought to the notice of the 6th Respondent.

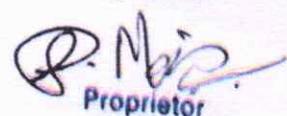
7. As far as moisture monitoring device is concerned a metre has been procured and the same is installed as a strategic point and regular records have been maintained. The said Register is available at the unit premises and the same has also been sent to the 6th Respondent.

8. As far as the dust collection system is concerned the same has been installed in the feed mill to prevent air borne dust emissions and it has also been tested by the competent authority and is fully operational.

9. This Respondent submits that the conditions imposed in Clause 5 and 6 of CPCB guidelines have been complied as early as February 2025 and the concerned application is already pending with the 6th Respondent.

10. It is further submitted that this Respondent requested a Veterinary consultant to inspect the unit and the inspection was conducted on

For Meiyazhagan Poultry Farm


Proprietor

08.08.2025 and the said Doctor observed that the unit is maintaining high standards of hygiene and environmental care and also welfare of the animals in compliance with the CPCB guidelines for poultry farm. Hence this Respondent has not violated any of the conditions/guidelines issued by both CPCB and TNPCB.

11. As far the allegation of the Applicant is concerned it is vexatious and the same is filed only in order to spoil the image of this Respondent and the reputation which he has earned. Therefore the Appeal is liable to be dismissed.

For the reasons stated above it is therefore prayed that this Hon'ble court may be pleased to pass appropriate orders and direct this Respondent Board to consider the concerned application on merits and oblige.

For Meiyazhagan Poultry Farm

[Signature]
Proprietor

Solemnly affirmed at Chennai
On this the 18th day of August 2025
And signed his name in my presence

BEFORE ME
[Signature]
MS:8515/2022
No.5, Law Chambers,
High Court,
Chennai - 104.
ADVOCATE, CHENNAI

For Meiyazhagan Poultry Farm

Proprietor